

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

- 1. Shri Bhanu Bhushan, Member**
- 2. Shri R.Krishnamoorthy, Member**

Petition No.61/2007

In the matter of

Application for grant of inter-state trading licence in electricity.

And in the matter of

Sri Balaji Biomass Power Private Limited ..Applicant

The following was present:

Shri C. Purushotam

**ORDER
(DATE OF HEARING: 21.8.2007)**

The applicant, a company registered under the Companies Act, 1956 has made the present application under sub-section (1) of section 15 of the Electricity Act, 2003 (the Act) for grant of Category `A` licence for inter-State trading in electricity in whole of India, except the State of Jammu and Kashmir for trading up to 100 Million Units of electricity in a year, in the first year.

2. On perusal of the application, it is noted that there is only one shareholder, namely M/s Greenko Mauritius, who is having 100% shareholding, which is not allowed under the Companies Act, 1956. At the hearing, the representative of the applicant has explained that a nominee of M/s Greenko Mauritius is also the shareholder. The applicant is directed to file following information:

- (i) Complete details of shareholders with number and kind of share held by each;

- (ii) Extract of register of members; and
 - (iii) Memorandum and Articles of Association of the M/s Greenko Mauritius.
3. Let the above information be filed by 30.8.2007, duly supported by affidavit.
4. List on 6.9.2007 for further direction.

Sd/-
(R.KRISHNAMOORTHY)
MEMBER
New Delhi dated the 21st August 2007

sd/-
(BHANU BHUSHAN)
MEMBER